

ITEM NO.51

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 730/2022

ABHISHEK YADAV & ORS.

Petitioner(s)

VERSUS

ARMY COLLEGE OF MEDICAL SCIENCES & ORS.

Respondent(s)

[FOR FINAL DISPOSAL]

IA No. 217629/2023 - APPLICATION FOR PERMISSION

IA No. 218192/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 127063/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 218191/2023 - INTERVENTION/IMPLEADMENT

IA No. 221315/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 285901/2025 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 168093/2025 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 49348/2025 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(C) No. 150/2024 (X)

W.P.(C) No. 35/2024 (X)

W.P.(C) No. 77/2024 (X)

W.P.(C) No. 344/2024 (X)

FOR EXEMPTION FROM FILING O.T. ON IA 125031/2024

IA No. 125031/2024 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 349/2024 (X)

FOR ADMISSION

W.P.(C) No. 688/2024 (X)

FOR ADMISSION

W.P.(C) No. 71/2025 (X)

FOR ADMISSION

W.P.(C) No. 632/2024 (X)

FOR INTERVENTION APPLICATION ON IA 265326/2025

IA No. 265326/2025 - INTERVENTION APPLICATION

W.P.(C) No. 397/2025 (X)

IA No. 101204/2025 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 7/2026 (X)

FOR ADMISSION

IA No. 296241/2025 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 1017/2025 (X)

IA No. 268356/2025 - EXEMPTION FROM FILING O.T.

IA No. 268355/2025 - GRANT OF INTERIM RELIEF

W.P.(C) No. 1227/2025 (X)

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 320095/2025

IA No. 320095/2025 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 187/2026 (X)

FOR ADMISSION

W.P.(C) No. 793/2025 (X)

IA No. 198769/2025 - EX-PARTE STAY

IA No. 48095/2026 - EXEMPTION FROM FILING O.T.

Date : 29-05-2026 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE**

**For Petitioner(s) : Ms. Charu Mathur, AOR
Mr. Raghav Sabharwal , AOR**

**Ms. Tanvi Dubey, AOR
Mr. Yash Dubey, Adv.
Mr. Mekala Ganesh Kumar Reddy, Adv.**

**Ms. Kokila Kumar, Adv.
Mr. Somdev Tiwari, Adv.
Mr. Pulkit Agarwal, AOR**

For Respondent(s) : Mr. Santosh Kumar Pandey, AOR

**Mr. Kshitij Mittal, Adv.
Mr. Saurabh Rajpal, AOR**

**Mr. Purushottam Sharma Tripathi, AOR
Mr. Gurpreet Singh, Adv.
Ms. Vani Vyas, Adv.
Mr. Prakhar Singh, Adv.**

**Mr. Kumar Anurag Singh, Standing Counsel, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.
Mr. Dev Aaryan, Adv.**

**Mr. Praveen Khattar, Adv.
Mr. Vibhu Tiwari, Adv.
Mr. Sumit R. Sharma, AOR**

**Mr. Rohit K. Singh, AOR
Mr. Siddharth Venugopal, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Yashveer Singh, Adv.
Mr. Kartikey Bansal, Adv.**

**Mr. Gaurav Sharma, Sr. Adv.
Mr. Shashank Manish, AOR
Ms. Nidhi Sahay, Adv.
Ms. Pragati Singh, Adv.
Mr. Himanshu Raj, Adv.**

Mr. Shubham Ranajn, Adv.
Mr. Ritansh Kumar Nand, Adv.

Mr. Harsh Kaushik, AOR
Mr. Mukesh Kumar Maroria, AOR
Mr. Rameshwar Prasad Goyal, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Madhulika Upadhyay, AOR
Ms. Shivika Mehra, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Shubhendu Anand, Adv.
Mr. Gopi Chand, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Perna Dhal, Adv.
Mr. Raghav Sharma, Adv.
Ms. Vidushi Pandey, Adv.
Mr. Vishnu Shankar Jain, Adv.
Ms. Mili Baxi, Adv.
Mr. Suvesh Kumar, Adv.
Ms. Rashmi Singhanian, Adv.

Mr. Nishe Rajen Shonker, AOR
Mr. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mrs. Devika A.l., Adv.
Mr. Santhosh K, Adv.
Mr. Joseph Zinoson J, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Zulfiker Ali P. S, AOR
Mr. Faisal M. Aboobacker, Adv.
Mr. Augustine Peter, Adv.
Ms. Lakshmi Sree P., Adv.
Ms. Lebina Baby, Adv.

Applicant-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned senior counsel appearing on behalf of the National Medical Commission (NMC) has filed a chart stating thereunder the status of payment of stipend made to interns/junior residents/senior residents by the respective medical colleges.

2. It is stated therein that out of 756 medical colleges of under graduates there is no dispute with regard to payment of stipend by 573 colleges and 176 medical colleges have been established in the recent past and as such the question of payment of stipend would not arise in those 176 medical colleges. He would also submit that 7 medical colleges have not being paying stipend for which the NMC has already taken steps by issuing show cause notices for levying of penalty and on receipt of reply further steps would be taken by them. He would also add that one medical college has remained closed and there are no interns in the said college. He further elaborates his submission by contending that 562 colleges are running post graduate courses and they are paying the stipend to the interns and only two medical colleges do not have any interns and as such question of payment of stipend by these two (2) colleges would not arise. His submission is placed on record.

3. Ms. Charu Mathur, learned counsel, is appointed as a nodal counsel and the learned advocates appearing for the parties are requested to furnish synopsis, charts and pleadings to her and a convenience compilation shall be prepared and be furnished to the Court for issuing further directions in these matters wherever necessary, by the next date of hearing.

4. List on 24.08.2026.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)